Central Administrative Tribunal, Principal Bench

C.P. 239/2000 In Original Application No. 2180 of 1999

New Delhi, this the 31st day of July, 2000

Hon ble Mr. Kuldip Singh, Member (J)
Hon ble Mr. G.S. Tampi, Member (A)

Smt. Krishna Katarya _w/o Shri Naveen Katarya R/o K-1/43 Pepal Wala Road, _Mohan_Garden, New Delhi.

- Applicant

(By Advocate - Mrs. Meera Chhibber)

♦ ¥<u>Versus</u>

- 1. Shri S.C. Poddar
 Director of Education,
 Govt. of NCT of Delhi.
 的 Old Secretariat, Delhi-54.
- 2. Shri Narender Prashad Secretary (Education) Govt. of NCT of Delhi, Old Secretariat, Delhi-54.

- Respondents

(By Advocate - Shri Mohit Madan, proxoy counsel for Mrs.

Avnish Ahlawat for respondent No.1 and Shri
Rahul Gupta with Ms. Shailly Bhasin
Maheshwari, Counsel for respondent No.2).

ORDER(ORAL)

By Hon ble Mr. Kuldip Singh, Member (J)

The applicant had filed OA 2180/99 seeking permanent absorption as Assistant Teacher in Directorate of Education, Govt. of NCT of Delhi. While dismissing the OA, the respondents were directed not to relieve the applicant till mid May, 2000. The applicant in C.P. 239/2000 states that neither she has been relieved nor absorbed, therefore, she stands nowhere, as such an order may be passed relieving her w.e.f. 16.5.2000.

2. Counsel for respondents states that in fact the applicant stood relieved of her duties w.e.f. 5.10.99 (A/N) but because of the communication gap, this fact was not properly informed.

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- 3. However, on persual of the records we find that on 13.10.99, on the statment of respondents counsel that he had no objection if applicant was protected till the next date, this Tribunal passed an order directing respondents not to relieve the applicant and allow her to work till the next date, i.e., 8.11.99.
- never informed that applicant had already been relieved on dated 5.10.99. Moreover, once the counsel for respondents had given statement that he had no objection if applicant was continued to work till the next date, we presume that applicant should have been allowed to work till 15.5.2000. This Tribunal while disposing of the OA was conscious of the fact that the applicant was still in service and to prevent any hardship that may happen to her if she was to be relieved forthwith, the court even while dismissing the OA granted protection to applicant and directed respondents to relieve her only after the academic session is over and in any case, not to relieve her before 15.5.200.
- After hearing both sides, we feel it it and proper to direct respondents to pass an appropriate order for relieving the applicant w.e.f. 16.5.2000 within a period of one month from the date of receipt of a copy of this order and thereafter she can report for duty to her parent department. In view of this, C.P. is dropped and notices discharged.
- 6. Counsel for respondents states that he has moved

an_MA_1790/2000 for modification of the order 30.3.2000

The same will be decided as and when the aforesaid MA $\,$ is

alisted.

Issue_dasti

(G.S. Tampi)

(Kuldip Singh)
Member (J)

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